

Government of Jammu and Kashmir
Home Department
Civil Secretariat, J&K

Notification
Srinagar, the 10th of December, 2024

S.O. 567:- in exercise of the powers conferred by Rule 8(3) of Jammu and Kashmir Prosecution Service Recruitment Rules 2020, the Lieutenant Governor is pleased to make the following regulations; namely:-

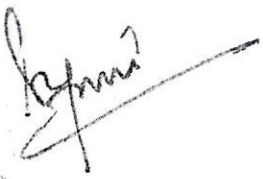
1. Short title and commencement:-

- a. These regulations may be called the Jammu and Kashmir Final Departmental Examination for Probationer Prosecuting Officers, Regulations, 2024.
- b. They shall come into force from the date of their publication in the official Gazette.

2. Definitions.-(1) In these regulations unless the context otherwise requires:-

- a) "Examination" means the examination held under these regulations;
- b) "Commission" means Jammu and Kashmir Public Service Commission.
- c) "Probationer Prosecuting Officers" mean the officer appointed to J&K Prosecution Services, and pending confirmation in terms of Jammu & Kashmir Civil Services (Classification, Control and Appeal) Rules, 1956.
- d) "Schedule" means the Schedule appended to these regulations.

(2) Words and expressions used in these regulations but not defined shall have same meaning as assigned to them in the Jammu and Kashmir prosecution Service recruitment Rules 2020.



3. Examination and Syllabus.-

- a. The examination shall be conducted by the Commission twice in a year so far as practicable, especially after completion of training programme of each batch of Probationer Prosecuting Officers.
- b. The syllabus for examination shall be as prescribed in the Schedule.
- c. The place and time of the examination may be decided by the Commission.

4. Officers who can appear in the Examination.--

Every Probationer Prosecuting Officer who has successfully completed the prescribed training in terms of the training manual notified vide S.O.55 of 2023 dated 27.01.2023 by the Home Department, shall be eligible to appear in the examination.

5. Change in Syllabus.-


The Government may, in consultation with the Commission and Director General of Prosecution, J&K modify /revise the syllabus as and when it considers necessary

6. Scheme of the examination.-

- I. Written examination;
- II. Oral test of different local languages.

The written examination shall be held in 5 papers. The maximum marks for each written paper and that for oral test shall be assigned as follows:

S.No	Paper	Max. Marks
1	Paper -A	100
2	Paper-B	100
3	Paper-C	100
4	Paper-D	100
5	Paper E	100
6	Oral Test (Knowledge of local languages)	50
Total		550



The syllabus for subjective examination is provided in Schedule-I, annexed to these regulations. The time allowed for each written paper shall be three hours.

7. Qualifying marks and Confirmation.-

The Probationer Prosecuting Officers shall be required to secure minimum qualifying marks of 40 % in each paper. No Probationer Prosecuting Officer shall be confirmed in service unless he passes the examination under these regulations.

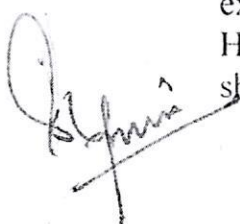
8. Chances to appear.-

Where a probationer is prevented whether through sickness or other cause over which he has no control from appearing in the final examination, he may be allowed to appear in the examination as early as possible, preferably within a period of six months from the last date of the final examination was conducted.

9. Distribution of marks between Competitive Examination and Final Examination.-

(1) The Commission shall issue a detailed marks sheet in respect of each Probationer appearing in the final examination to enable the Administrative Department to draw the final seniority list based on the aggregate of the marks obtained in the competitive examination and final examination in terms of Rule 8(3), 8(5) and Rule 10 of Jammu and Kashmir Prosecution Service Recruitment Rules, 2020.

(2) Where a probationer fails to obtain the minimum number of marks prescribed for any subject, group of subjects or part of the departmental examination, he/she may be permitted to sit for re-examination in the subject or subjects in which he/she has failed. However, the marks obtained by the probationer in the re-examination shall not be taken into account for determination of seniority.



10. Rules and Procedure to conduct examination.-

The Rules and procedure regarding the conduct of the examination shall be prescribed by the Commission.

By order of the Government of Jammu & Kashmir.

Sd/-
(Chandraker Bharti)IAS,
Principal Secretary to Government.

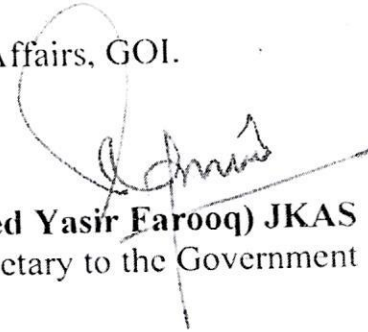
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Dated: .10.2024

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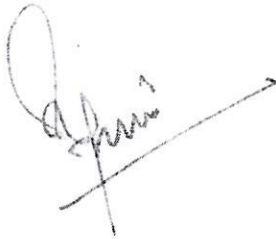
1. Ld. Advocate General, J&K
2. Director General of Police, J&K
3. Director General of Prosecution, J&K.
4. Commissioner/ Secretary to the Government, General Administration Department.
5. Secretary to the Government, Department of Law, Justice and Parliamentary Affairs
6. Secretary J&K Public Service Commission
7. Additional Secretary to the Hon'ble Lieutenant Governor, J&K
8. Director Archives, Archaeology & Museums, J&K
9. Private Secretary to the Chief Secretary, J&K
10. Private Secretary to Principal Secretary to the Government Home Department.
11. Incharge Website, Home Department.
12. Government Order file/stock file.

Copy also to the Joint Secretary (JKL), Ministry of Home Affairs, GOI.


(Syed Yasir Farooq) JKAS
Deputy Secretary to the Government

Schedule-I
(Syllabus for Subjective Examination)

S.No	Title	Syllabus
1.	Paper-A 100 Marks	<ol style="list-style-type: none">1. CrPC 1973.2. IPC3. Indian Evidence Act.4. The Bharatiya Nyaya Sanhita, 2023.5. The Bharatiya Nagarik Suraksha Sanhita, 2023.6. The Bharatiya Sakshya Adhiniyam, 2023. <p>The officers will be tested with the ability to apply relevant law in relation to a common set of cases that arise during investigation or prosecution of criminal cases.</p>
2.	Paper-B 100 Marks	<p>Special Laws: (Penal Provisions and Special Procedures)</p> <ol style="list-style-type: none">1. NDPS Act2. UAPA Act3. POCSO4. Preventive Detention Laws.5. Juvenile Justice Care and Protection Act.6. Motor Vehicles Act7. Explosive Substances Act8. Arms Act9. Information Technology Act



3.	Paper-C 100 Marks	<ol style="list-style-type: none"> 1. Court Procedure and Practice (Drafting of Applications, Objections, Replies (High Court and Supreme Court Petitions), Appeals and Revisions in Criminal Matters) 2. Police Act and Rules (mainly governing police procedures related investigation and enquiries) 3. Forensic Science and Special Legal Provisions.
4.	Paper-D 100 Marks	<ol style="list-style-type: none"> 1. J&K Government Employees Conduct Rules 2. J&K (Classification, Control and Appeal) Rules 3. J&K Civil Service Regulations and Leave Rules 4. GFR/Duties and Responsibility of DDOs.
5.	Paper-F 100 Marks	<p>Practical Exposure:</p> <ol style="list-style-type: none"> 1. Prison Law, Hierarchy and Administration 2. District Police Offices & Police Stations: Functionality and Supervision. 3. Criminal Jurisdiction of Magistrates. 4. Prosecution: Role in Criminal Justice System and Supervisory Phenomenon. 5. Interrelation among Prisons, Prosecution, Police and Judiciary.
6.	Oral Test (Knowledge of local languages)	<p>The oral test shall assess the understanding and knowledge of the local languages spoken within Jammu and Kashmir.</p>

